

DIVISION BENCH
COURT - II

O-201

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1444(KB)2018
IA(I.B.C)/164(KB)2022, IA(I.B.C)/86(KB)2024,
IA(I.B.C)/85(KB)2024, IA(I.B.C)/455(KB)2022,
IA(I.B.C)/83(KB)2022, IA(I.B.C)/201(KB)2022,
IA(I.B.C)/273(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03RD MAY 2024

IN THE MATTER OF	SYNDICATE BANK VS TRANSAFE SERVICES LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Shaunak Mitra, Adv.] For the Resolution Professional
Mr. Amandeep Singh, Adv.]
Ms. S.M. Gupta, CS]

Mr. Aadil Naushad, Adv.] For the Respondents in IA/201/2022 and IA/455/2022
Mr. Rahul sharma, Adv.]
Mr. Tanishka Khandelwal, Adv.]

ORDER

1. Ld. Counsel for the parties present.

2. IA(I.B.C)/201(KB)2022:

a. Ld. Counsel appearing for Respondent Nos. 1, 2 & 3 submits that the containers are yet to be released since the SRA has not paid the dues towards occupational charges of the arrear the containers have occupied so far after approval of the plan. However, we find that list of the Resolution Professional with the SRA, therefore, the Respondents are directed to file the claim with the SRA in regard to the

occupational charges at the earliest so that the matter can be settled and the charges can be given to them.

b. List the matter on **20.06.2024** for reporting settlement in regard to clearing of the dues and lifting the containers from the site.

3. IA(I.B.C)/85(KB)2024 & IA(I.B.C)/86(KB)2024:

a. The respondents are directed to raise a claim, if any, with the SRA about the occupational charges. To cooperate with the SRA in regard to lifting of the containers at their site and report on the next date of hearing.

b. List the matter on **20.06.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)